

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-306
IB - 2373/ND/2019

IN THE MATTER OF:

Krishna Surgical Specialities Pvt Ltd

...Applicant

Vs

Medeor Hospital Limited

...Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 24.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Ashutosh Gupta, Adv. Gaurav Rana, Adv. Abhishek
For the Respondent : Mr. Saad, Mr. Prateek, Ms. Aayushi

ORDER

From the perusal of the record, it appears that on the last occasion Ld. Counsel for petitioner informed that matter has been settled between the parties. In view of settlement, Ld. Counsel for petitioner sought time to file withdrawal application but no withdrawal application has been filed as yet.

Ld. Counsel for petitioner is directed to file withdrawal application in pursuant to earlier order dated 03.02.2020. List the case on **05.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)